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26.03.2007

OA No. 265/2006

Mr. Amit Nath Mathur, Counsel for applicant.

Mr. V.S. Gurjar, Counsel for respondents.

Replies in  
Not filed  
8  
29-3-07

On the request of the learned counsel for the applicant, list it on 10.04.2007. In the meanwhile, the applicant may file rejoinder, if any.

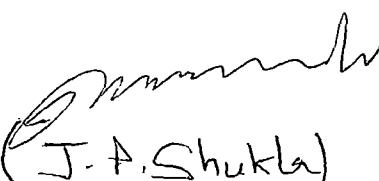
  
(KULDIP SINGH)  
VICE CHAIRMAN

AHQ

10.4.2007

Mr. Amit Nath Mathur, Counsel for the applicant  
Mr. V.S. Gurjar, Counsel for the respondent

Heard: The OA is disposed of by a separate order, for the reasons recorded therein.

  
(J.P. Shukla)  
M (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

Jaipur, the 10<sup>th</sup> day of April, 2007

ORIGINAL APPLICATION NO. 265/2006

CORAM:

HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

Hanuman Lal Yadav son of Shri Gheesa Ram aged around 51 years, resident of 12, Kalwar Road, Jhotwara, Jaipur. Presently working as LDC in the Doordarshan Kendra, Jaipur.

By Advocate: Mr. Amit Nath Mathur

.....Applicant

Versus

1. Union of India through Secretary, Information and Broadcasting, Sanchar Bhawan, New Delhi.
2. The Director General, Akashwani, Akashwani Bhawan, Sansad Marg, New Delhi.
3. The Director, Akashwani, Prasar Bharti, Jhalana Doongari, Jaipur.
4. Ramkishore Raigar, Akashwani, Jhalawar (presently working as LDC).
5. The Director, Doordarshan Kendra, Jaipur.

By Advocate: Mr. V.S. Gurjar

.....Respondents

**ORDER (ORAL)**

The applicant has filed this OA assailing the order dated 30.05.2006 (Annexure A/1) and order dated 27.04.2006 (Annexure A/2) whereby the applicant has been transferred from Jaipur to Jhalawar on the premises that the applicant has a maximum stay at Jaipur. However, this fact was incorrect as is evident from the letter dated 15.06.2006 (Annexure A/7) whereby the Director Dordarshan, Jaipur, has requested the Director, New Delhi to reconsider the case of the applicant as his transfer has been made on wrong facts.

*Amrit*

2. Learned counsel for the applicant argued that there is no vacancy of LDC at Jhalawar, where the applicant was originally transferred, as some other incumbent has since joined the vacant post.

3. Learned counsel for the respondents argued that transfer orders of the applicant have not been issued on the basis of longest stay but have been issued based on service conditions.

4. After perusal of the letter dated 15.06.2006 (Annexure A/7), written by the Director Doordarshan, Jaipur to the Director, Doordarshan, New Delhi, this Tribunal considers it appropriate to direct the respondents to consider the facts as contained in the said letter and issue appropriate orders, as deemed fit, within a period of two months from the date of receipt of a copy of this order.

5. With these observations, the OA is disposed of with no order as to costs.



(J.P. SHUKLA)  
MEMBER (A)

AHQ